

Office of the Principal District Judge,  
Chittoor.

Dated: - 27.03.2020.

**CIRCULAR**

Ref:- Notification of the Hon'ble High Court of Andhra Pradesh in  
ROC.No.192/SO/2020, dated 26.03.2020.

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All the Judicial Officers' in the Unit of Chittoor District are hereby informed that in view of the revised notification issued by the Hon'ble High Court of Andhra Pradesh vide reference cited above, *the Judicial and Administrative work in the Courts of Chittoor District shall stand 'suspended' with immediate effect up-to 14.04.2020.*

The receiving of First Information Reports, grant of Judicial Remand, Bails, accepting of solvencies, Dying Declarations and etc., **performed by Judicial Magistrates of I Class** shall be done from their home-offices. *Any clarifications in this regard may be obtained from the undersigned.*

All the Judicial Officers and Staff Members shall be deemed to be on duty and work from home and they shall make themselves available as and when required and keep their mobile phone in switch-on mode and shall not leave the headquarters during the aforesaid period without permission. In case of urgency, they shall report duty as and when required.

This circular is issued in modification of the earlier proceedings dated 24.03.2020 in Dis.No.2003/Estt/2020.



Principal District Judge,  
Chittoor.

To

All the Judicial Officers' in the Unit of Chittoor District with a request to communicate this Circular to the President and Secretary of their respective Bar Association and also communicate the same among their respective staff members.

Copy to - The Notice Board.

Dis.No.2007

dt:27-3-2020